

1841

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

INDEX

NDOH : 28.04.2026

S.NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of Respondent No.7, containing the current status.	1-5
2.	DOCUMENT – 1 Copy of the Letter, dated 21.04.2026, from Respondent No.5 to Respondent No.7.	6
3.	DOCUMENT – 2 (COLLY.) Copy of Undertaking-cum-Indemnity Bond, dated 21.04.2026, issued by the Respondent No.5, along with Power of Attorney, dated 06.04.2026.	7-11
4.	DOCUMENT – 3 (COLLY.) Copies of 5 Post-Dated Cheques issued by the Respondent No.5 in favour of Respondent No.7.	12-13
5.	DOCUMENT – 4 Copy of letter dated 11.03.2026 from Respondent No. 5 to Respondent No.7.	14

Independent of आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रमारी)
CHIEF GENERAL MANAGER (I/C)
नेशनल फर्टिलाइजर्स लि०, पानीपत
National Fertilizers Ltd., PANIPAT
RESPONDENT NO.7

1842

THROUGH

Aswani

(SUNIL TYAGI) (YESHI RINCHHEN)
(NIKITA MAHESHWARI) (NIKHIL ASWANI)

Counsels for the Respondent No.7

ZEUS LAW ASSOCIATES

2, Palam Marg, Vasant Vihar, New Delhi - 110 057

Tel.: 011- 41733090; +91 8979331122 |

zeus@zeus.firm.in

Place: New Delhi

Date: 24.04.2026

Independent sign
आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रमारी)
CHIEF GENERAL MANAGER (I/C)
एन.ए.ए. फर्टिलाइजर्स लिड, पानीपत
National Fertilizers Ltd., PANIPAT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022**

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

AFFIDAVIT

06
Regd. No. 24 APR 2026
Date: 24 APR 2026

I, Inderpreet Singh, S/o Sh. Jagdish Singh, aged about 58 years, R/o Avanti, NFL, Panipat, do hereby solemnly affirm and state as under :

1. I am the Chief General Manager of National Fertilizers Limited, Panipat - i.e., the Respondent No.7 in the present proceedings. I am fully conversant with the facts of the case and thus competent and authorised to swear this Affidavit.
2. This Hon'ble Tribunal vide Order, dated 15.10.2024, in the captioned Application, was pleased to issue directions to the Respondent No.7 to take appropriate action and extend requisite facilities at the storage site to the Respondent No.5 - i.e., M/s Shubham Sales Co., Rohtak, with respect to the financial conditions being faced by the Respondent No.5, for ensuring expeditious disposal of carbon slurry.
3. It may be noted that a Reply, dated 22.11.2023; Action Plan, dated 05.02.2024; another Action Plan, dated 07.03.2024; Compliance Report, dated 04.10.2024; another Action Plan, dated 15.01.2025; Affidavit,



24 APR 2026

Inderpreet Singh

आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रभारी)
CHIEF GENERAL MANAGER (I/C)
नेशनल फर्टिलाइजर्स लि. पानीपत

dated 28.03.2025, and Reply to Respondent No.5's Proposal, dated 08.12.2025, have also been filed on behalf of the Respondent No.7 in the present proceedings before this Hon'ble Tribunal. The contents thereof are not being repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

CURRENT STATUS AND FINANCIAL SUPPORT PROVIDED BY RESPONDENT NO.7

4. As on 24.04.2026, there is an estimated quantity of 119085.57 MT of carbon slurry lying in the ponds of the Respondent No.7. Since the lifting of the carbon slurry commenced on 20.02.2024, in furtherance of Letter, dated 15.12.2023, an estimated quantity of 3514.43 MT of carbon slurry has already been lifted by the Respondent No.5.
5. The Respondent No.5 had submitted before this Hon'ble Tribunal that the Respondent No.5 is "*subjected to stringent financial conditions hampering lifting of carbon slurry by them and the extractable quantity differs from the quantity mentioned in the tender*". In light of the aforesaid submission of the Respondent No.5, this Hon'ble Tribunal was pleased to direct the Respondent No.7 to look into the aforesaid aspects and take appropriate action.
6. After several meetings, deliberations and discussions, and as part of their endeavour to ensure timely lifting of the Carbon Slurry, it was decided that the Respondent No.7 would provide financial support to the Respondent No.5 for completely lifting the balance material, in line with the directions issued by this Hon'ble Tribunal on 15.10.2024.



24 APR 2026

Independent

आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रभारी)
CHIEF GENERAL MANAGER (I/C)
नेशनल फर्टिलाइजर्स लि. पानीपत
National Fertilizers Ltd., PANIPAT

7. The Respondent No.7 had sent an Intimation Letter, dated 25.03.2025, to the Respondent No.5, containing *inter alia* the following terms :

- a. The Respondent No.7 to release an amount of INR 1,69,99,542/- (Rupees One Crore Sixty-Nine Lakhs Ninety-Nine Thousand Five Hundred and Forty-Two only), to the Respondent No.5 against submission of Undertaking-cum-Indemnity Bond along with Post Dated Cheques of the same value as security;
- b. Respondent No.5 to lift 4208 MT of carbon slurry within a period of 5 months from the date of release of the aforesaid sum;
- c. Respondent No.7 to supply power, potable water and steam, free of cost, in battery limit at one point;
- d. Laying the header to be in the scope of Respondent No.5, including necessary clearance from statutory bodies.

8. Unfortunately, all the talks fell through as the Respondent No.5 was unable to commit to the lifting of the carbon slurry from the ponds of the Respondent No.7. However, due to the unwavering commitment of the Respondent No.7 to dispose-off the carbon slurry from its Ponds, the Respondent Nos. 5 and 7 were able to arrive at a mutually acceptable proposition for the expeditious lifting of the carbon slurry.

9. Consequently, the Respondent No.5 issued a Letter, dated 21.04.2026, duly submitting the (i) duly notarised Undertaking-cum-Indemnity Bond, dated 21.04.2026; as well as (ii) Post-Dated Cheques, all dated 30.09.2026, for a sum of INR 1,69,99,542/- (Rupees One Crore Sixty-Nine Lakhs Ninety-Nine Thousand Five Hundred and Forty-Two only), drawn on HDFC Bank Limited, Branch Sanjay Colony, Medical Mod.



24 APR 2026

Indukant Singh

आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रमारी)
CHIEF GENERAL MANAGER (I/C)
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
National Fertilizers Ltd., PANIPAT

Rohtak, Haryana, in favour of the Respondent No.7, in line with the Intimation Letter, dated 25.03.2025.

Copy of Letter, dated 21.04.2026, from Respondent No.5 to Respondent No.7, is attached herewith and marked as **DOCUMENT – 1**.

Copy of the Undertaking-cum-Indemnity Bond, dated 21.04.2026, issued by the Respondent No.5, along with the Power of Attorney, dated 06.04.2026, on behalf of Respondent No.5, are attached herewith and collectively marked as **DOCUMENT – 2 (COLLY.)**.

Copy of the Post Dated Cheques, all dated 30.09.2026, issued by the Respondent No.5 in favour of the Respondent No.7, are attached herewith and collectively marked as **DOCUMENT – 3 (COLLY.)**.

10. The Respondent No.5 vide letter dated 11.03.2026 has undertaken to lift (i) 4208 MT of carbon slurry within a period of 5 months; and (ii) remaining entire quantity of slurry within a period of 24 months, from the release of the aforesaid sum of INR 1,69,99,542/- in its favour by the Respondent No.7.

Copy of letter dated 11.03.2026 from Respondent No. 5 to Respondent No. 7 is attached herewith and marked as **DOCUMENT-4**

11. In furtherance of the above, the Respondent No.7 has released the sum of INR 1,69,99,542/-, in favour of the Respondent No.5, in the following manner:

Amount	Date	Mode
Rs.1,69,99,542/-	23.04.2026	NEFT UTR No. BKIDA26113783056



24 APR 2026

Independent Sign

आई.पी. सिंह
I.P. SINGH
मुख्य महाप्रबंधक (प्रभारी)
CHIEF GENERAL MANAGER (I/C)
नेशनल फर्टिलाइजर्स लि. पानीपत
National Fertilizers Ltd. PANIPAT

12. Thus, as evident, the Respondent No.7 has left no stone unturned in extending all possible and feasible support to the Respondent No.5 to ensure efficient and timely lifting and disposal of the Carbon Slurry from its ponds.
13. I state that contents of this Affidavit, except the legal averments, are true and correct to the best of my knowledge and belief. The legal averments contained herein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.
14. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.

Inderpreet Singh
DEPONENT
 I.P. SINGH
 मुख्य महाप्रबंधक (प्रभारी)
 CHIEF GENERAL MANAGER (I/C)
 नेशनल फर्टिलाइजर्स लि०, पानीपत
 National Fertilizers Ltd., PANIPAT

VERIFICATION:

I, Inderpreet Singh, the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct to the best of my knowledge, and no material facts have been concealed therefrom.

Verified at Panipat on this 24th day of April, 2026



24 APR 2026

Inderpreet Singh
 आई.पी. सिंह
DEPONENT
 मुख्य महाप्रबंधक (प्रभारी)
 CHIEF GENERAL MANAGER (I/C)
 नेशनल फर्टिलाइजर्स लि०, पानीपत
 National Fertilizers Ltd., PANIPAT

ATTESTED

Notary, Panipat

24 APR 2026

DOCUMENT -1
SHUBHAM SALES CO.

6

OFF :- ARYA BHAWAN, OLD ANAJ MANDI, ROHTAK-124001.
FACTORY :- 5.30 KM MILE STONE, BHAWANI ROAD, ROHTAK (HR)
MOB:- +91 9216723543, 9034545447.
Email :- shubhamsalescom@gmail.com

To,
The Chief Manager, (Materials),
National Fertilizers Limited,
Gohana Road, Panipat.

April 21, 2026

Ref: Your Email, Dated, 18.04.2026, regarding submission of fresh and revalideated, Post Dated Cheques, for Rs. 1,69,99,542.00, along with Undertaking Cum Indemnity Bond on the prescribed format.

Dear Sir,

We are pleased to submit the duly notarised, Undertaking Cum Indemnity Bond, and the PDC, issued from our CA No. 50-2000-4794-8219, drawn on "HDFC Bank Limited, Branch Sanjay colony, Medical Mod, Rohtak, Haryana", bearing No.000385 & 000386 for 50.00 Lac each, 000387 & 000388 for Rs. 25.00 Lac Each, and 000389, for Rs. 19,99,542.00, totalling to Rs. 1,69,99,542.00.

Kindly request you to accept the same and process the releasing of the above payment towards financial assistance in our below mentioned account:

Name of account Holder:	M/s Shubham Sales Co. Rohtak.
Current Account No:	50-2000-4794-8219
IFSC Code:	HDFC0000176
Name of The Bank:	HDFC Bank Limited
Branch:	Sanjay colony, Medical Mod, Rohtak.

Thanking You,
Truly Yours,

For **SHUBHAM SALES CO.**
Shubham Sales Co. 
Partner

Akhil Arya (Partner)

Encl;

1. Notarised Undertaking Cum Indemnity Bond.
2. 5 No of Cheques for Rs. 1,69,99,542.00
3. Power Of Attorney Dated :- 06.04.2024

Non Judicial

 **Indian-Non Judicial Stamp
Haryana Government** 

Date : 21/04/2026

Certificate No. ROU2026D11 

Stamp Duty Paid : ₹ 101
(Rs. Only)

GRN No. 150648262 

Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: Shubham Sales Co
H.No/Floor : 0 Sector/Ward : 0 LandMark : 0
City/Village : Rohtak District : Rohtak State : Haryana
Phone: 81*****66

Buyer / Second Party Detail

Name : Nfl Panipat
H.No/Floor : 0 Sector/Ward : 0 LandMark : 0
City/Village: Panipat District : Panipat State : Haryana
Phone : 81*****66

Purpose : UNDERTAKING CUM INDEMNITY BOND



The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

UNDERTAKING-CUM-INDEMNITY BOND

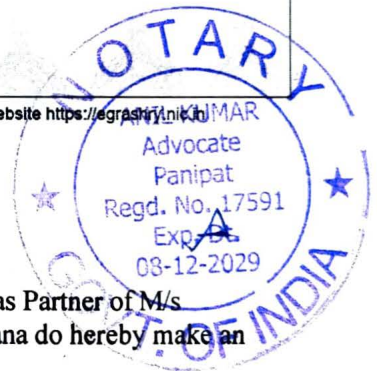
I, Akhil Arya S/o Shri Bharat Bhushan Arya aged about 32 Years, working as Partner of M/s Shubham Sales Co, R/o Arya Bhawan Old Anaj Mandi Rohtak -124001 Haryana do hereby make an oath and solemnly affirm as hereunder :

1. That, I have been duly authorized by a Board Resolution/ Power of Attorney dated 06.04.2024 (copy enclosed) to execute and swear this Undertaking-cum-Indemnity Bond for the purpose of securing National Fertilizers Limited, Panipat (hereinafter 'NFL, Panipat') towards release of a sum of Rs. 1,69,99,542/- (Rupees One Crore Sixty-Nine Lacs Ninety-Nine Thousand Five Hundred and Forty- Two Only) which is around 25% of the balance advance amount deposited with NFL, Panipat by M/s Shubham Sales Co., subject to terms herein.
2. That I hereby undertake that M/s Shubham Sales Co. shall submit postdated cheques for the amount of Rs. 1,69,99,542/- (Rupees One Crore Sixty-Nine Lacs Ninety-Nine Thousand Five Hundred and Forty-Two Only) to NFL, Panipat and lift carbon slurry to the tune of 4208 MT from NFL, Panipat within 5 months from the date of release of Rs. 1,69,99,542/- towards financial assistance & entire quantity of carbon slurry within 24 months from the date of release of Rs. 1,69,99,542/- towards financial assistance in furtherance of this Undertaking-cum-Indemnity Bond. M/s Shubham Sales Co. will be bound by the terms and condition of the NIT/MSTC Auction No.: 32756 & NFL letter dated 15.12.2023/NFL Intimation letter dated 25.03.2025 and other prevalent laws while lifting and further dealing with the lifted carbon slurry.

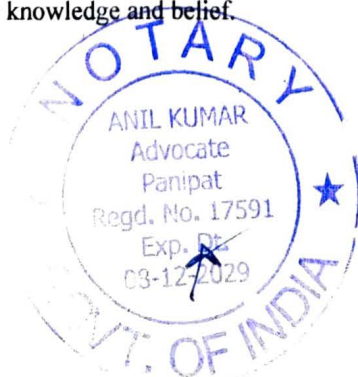
SHUBHAM SALES CO.

Akhil Arya

Partner



3. That I hereby further undertake that on completion of lifting of 4208 MT carbon slurry within 5 months from the date of release of Rs. 1,69,99,542/- towards financial assistance, M/s Shubham Sales Co. shall submit fresh postdated cheques for the amount of Rs. 1,69,99,542/- (Rupees One Crore Sixty-Nine Lacs Ninety-Nine Thousand Five Hundred and Forty-Two Only) to NFL Panipat for completely lifting the entire quantity of carbon slurry within 24 months from the date of release of Rs. 1,69,99,542/- towards financial assistance. On receipt of fresh postdated cheques, NFL Panipat shall release the previously submitted postdated cheques to M/s Shubham Sales Co.
4. That against release of Rs. 1,69,99,542/- towards financial assistance, NFL Panipat shall at all times retain equivalent amount of Rs. 1,69,99,542/- from the advance payment lying with NFL and will allow M/s Shubham Sales Co. to lift the carbon slurry only to the extent of the balance advance amount available with NFL Panipat. Thereafter, M/s Shubham Sales Co. undertakes to deposit further amount in NFL account and will lift the material equivalent to such deposit amount till the complete carbon slurry is lifted from the ponds.
5. That I affirm that if M/s Shubham Sales Co. fails to lift the carbon slurry within the stipulated period as specified at Para 2 above and it is found that the postdated cheques submitted by M/s Shubham Sales Co. are not encashed/returned due to insufficient funds or for any other reason or any misinterpretation of facts was made, M/s Shubham Sales Co. shall be liable to pay an amount to the tune of Rs. 1,69,99,542/- (Rupees One Crore Sixty Nine Lacs Ninety Nine Thousand Five Hundred and Forty Two Only) to NFL, Panipat immediately thereafter and responsibility/liability shall solely rest with M/s Shubham Sales Co. Further, this Indemnity Bond shall become executable/ enforceable at the option of NFL.
6. That in case of non-receipt of payment by NFL as per Para 5 above from M/s Shubham Sales Co., the amount of Rs. 1,69,99,542/- shall be forfeited by NFL from the available advance amount lying with NFL.
7. That any liability arising because of non-adherence to conditions of NIT/Contract or prevalent laws in respect of lifting of carbon slurry shall be solely borne by M/s Shubham Sales Co. and NFL, Panipat shall be absolved of any liability whatsoever.
8. That the contents of the foregoing paragraphs of this Undertaking-cum-Indemnity Bond are true to the best of my knowledge and belief.



SHUBHAM SALES CO.
Anand
Partner

9. That M/s Shubham Sales Co., shall indemnify and keep harmless NFL, Panipat, its officers, directors, employees etc. on demand from and against any and all losses, claims, demands, dues, liabilities, damages, penalty, costs, expenses, proceedings, litigation etc. that may be suffered by, or cause to or incurred by NFL, Panipat, its officers, directors, employees etc., arising out of or in relation to or in connection with (i) any breach or non-fulfillment by M/s Shubham Sales Co. of its obligations herein; (ii) any claim, demand, litigation etc. raised by any third party and/or competent authorities, courts, tribunals etc.; and/or (iii) any act or omission by M/s Shubham Sales Co.

Signature of the Purchaser/ Representative of the Purchaser

Dated:- 21/04/2026

SHUBHAM SALES CO.

(Deponent)

Partner

VERIFICATION

I, Akhil Arya, the above named deponent do hereby verify that the contents of the paragraph 1 to 9 are true to my knowledge, nothing has been concealed and no part of it is false.

Signed at Panipat on 21/04/2026

SHUBHAM SALES CO.

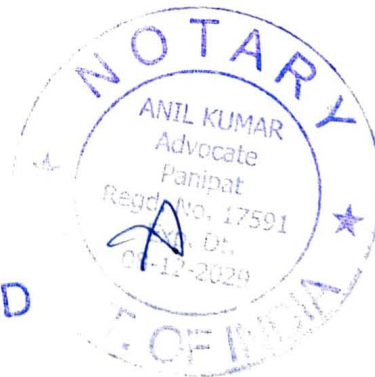
(Deponent)

Partner

ATTESTED

Notary, Panipat

21/4/26





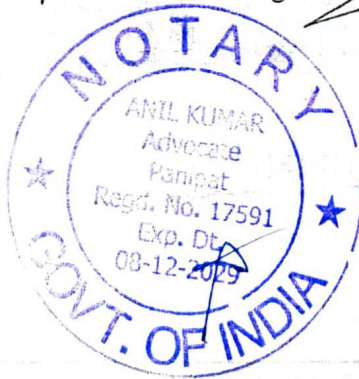
INDIA NON JUDICIAL
Government of Punjab

e-Stamp

Certificate No. : IN-PB03819005443985W
 Certificate Issued Date : 06-Apr-2024 09:55 AM
 Certificate Issued By : pbbalskgu
 Account Reference : NEWIMPACC (SV)/ pb7073304/ BHATINDA/ PB-BT
 Unique Doc. Reference : SUBIN-PBPB707330408351087310781W
 Purchased by : LAKHVIR SINGH
 Description of Document : Article 48 Power of Attorney
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : SHUBHAM SALES CO
 Second Party : NUPINDER SINGH SIVIA AND AKHIL ARYA
 Stamp Duty Paid By : SHUBHAM SALES CO
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



① *[Signature]* ② Jagtar Singh. ③ *[Signature]* ④ *[Signature]*
 Please write the names of the parties below



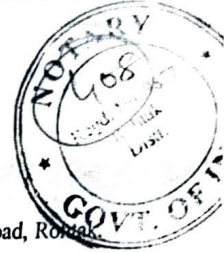
ME 0023259984

SHUBHAM SALES CO.

[Signature]
Partner

E-Stapm No. IN-PB03819005443985W Dt. 06.04.2024 Bathinda Pb.

Power of Attorney



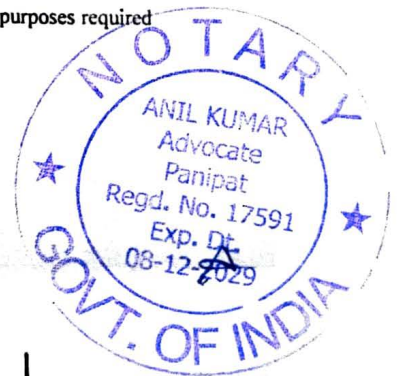
We, the undersigned all the partners of M/s Shubham Sales Company, 5.30 KM, Bhiwani Road, Rohtak hereby grant full power of attorney to:

1. Nupinder Singh Sivia S/o Late sr. Mukhtiar Singh R/o 44 Bank Colony Near Green Marriage Palace, Bathinda, and 2. Sh. Akhil Arya S/o Sh. Bharat Bushan Arya, Arya Bhawan Anaj Mandi, Ward No 4 Rohtak, who are also partners in firm, to act on behalf of the firm and all partners of the firm, for the purpose of filing and contesting all legal cases in the courts of India.
2. This power of attorney includes, but is not limited to, the authority to represent the firm, make decisions, and engage legal counsel as necessary, fix fees, file and sign all required paperwork and documents, required by the advocate or any court or any other forum at the State & Central Government Departments, PSU's, and required for all statutory or non statutory purposes before the concerned authority and for discharging all required obligations under the law and in the interest of business of the firm.

They both are severally or jointly, authorized and are fully empowered to act, sign, file, submit to or engage any person, expert, consultant, lawyer for the purpose of all legal and statutory purposes required by the business of the firm .

All their such acts shall be binding on all the partners and firm.

Made on This 06th day of April 06, 2024 at Bathinda, Punjab..



1. Nupinder Singh Sivia POA/Partner. 2. Akhil Arya POA/Partner

3. Jagtar Singh Walia Partner 4. Kulaushan Arya Partner 5. Jasdeep Singh Ahluwalia

SHUBHAM SALES CO.

[Signature]
Partner

ATTESTED
[Signature]
NARESH KUMAR
ADVOCATE
NOTARY PUBLIC
ROHTAK

8/4/24

Attested to True Copy
[Signature]
Notary, PANIPAT

DOCUMETN -3 (COLLY)

HDFC BANK
 GROUND FLOOR, FIRST FLOOR 302/30, SANJAY COLONY
 MEDICAL MOD, ROHTAK ROHTAK-124001 HARYANA
 RTGS / NEFT IFSC : HDFC0000176

Imperia
 Premium Banking

VALID FOR 3 MONTHS ONLY
 30092026
 D D M M Y Y Y Y

Pay *National Fertilizers Limited Panipat* Or Bearer
 या धारक को

Rupees रुपये *Ninteen Lac Ninty Nine Thousand Five Hundred*
Fourty Two only अदा करें ₹ *19,99,542/-*

A/c No. खाता क्र. 50200047948219 Brn: 00176 Pdt: 200
 REGULAR CA

Payable at par through clearing/transfer at all branches of HDFC BANK LTD.

SHUBHAM SALES CO.
[Signature]
 Partner

SHUBHAM SALES CO.
[Signature]
 Authorized Signatories
 Please sign above / कृपया यहाँ हस्ताक्षर करें
 Partner

For SHUBHAM SALES CO

॥000389॥ 124240002: 0581311 29

HDFC BANK
 GROUND FLOOR, FIRST FLOOR 302/30, SANJAY COLONY
 MEDICAL MOD, ROHTAK ROHTAK-124001 HARYANA
 RTGS / NEFT IFSC : HDFC0000176

Imperia
 Premium Banking

VALID FOR 3 MONTHS ONLY
 30092026
 D D M M Y Y Y Y

Pay *M/s National Fertilizers Limited Panipat* Or Bearer
 या धारक को

Rupees रुपये *Twenty Five Lac only* अदा करें ₹ *25,00,000/-*

A/c No. खाता क्र. 50200047948219 Brn: 00176 Pdt: 200
 REGULAR CA

Payable at par through clearing/transfer at all branches of HDFC BANK LTD.

SHUBHAM SALES CO.
[Signature]
 Partner

SHUBHAM SALES CO.
[Signature]
 Authorized Signatories
 Please sign above / कृपया यहाँ हस्ताक्षर करें
 Partner

For SHUBHAM SALES CO

॥000388॥ 124240002: 0581311 29

1855

VALID FOR 3 MONTHS ONLY
3 0 0 9 2 0 2 6
D D M M Y Y Y Y

HDFC BANK

GROUND FLOOR, FIRST FLOOR 302/30, SANJAY COLONY
MEDICAL MOD, ROHTAK ROHTAK-124001 HARYANA
RTGS / NEFT IFSC : HDFC0000176

Imperia
Premium Banking

Pay *M/S National Fertilizers Limited Panipat*

Or Bearer
या धारक को

Rupees रुपये *Fifty Lac only*

₹ *50,00,000/-*

A/c No. खाता क्र. **50200047948219**

Brn: 00176 Pdt: 200
REGULAR CA

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

SHUBHAM SALES CO.

SHUBHAM SALES CO.

[Signature]
Partner

For SHUBHAM SALES CO
[Signature]
Authorised Signatories
Please sign above / कृपया यहाँ हस्ताक्षर करें
Partner

⑈000385⑈ 124240002⑈ 058131⑈ 29

HDFC BANK

GROUND FLOOR, FIRST FLOOR 302/30, SANJAY COLONY
MEDICAL MOD, ROHTAK ROHTAK-124001 HARYANA
RTGS / NEFT IFSC : HDFC0000176

Imperia
Premium Banking

Pay *M/S National Fertilizers Limited Panipat*

Or Bearer
या धारक को

Rupees रुपये *Fifty Lac only*

₹ *50,00,000/-*

A/c No. खाता क्र. **50200047948219**

Brn: 00176 Pdt: 200
REGULAR CA

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

SHUBHAM SALES CO.

SHUBHAM SALES CO.

[Signature]
Partner

For SHUBHAM SALES CO
[Signature]
Authorised Signatories
Please sign above / कृपया यहाँ हस्ताक्षर करें
Partner

⑈000386⑈ 124240002⑈ 058131⑈ 29

HDFC BANK

GROUND FLOOR, FIRST FLOOR 302/30, SANJAY COLONY
MEDICAL MOD, ROHTAK ROHTAK-124001 HARYANA
RTGS / NEFT IFSC : HDFC0000176

Imperia
Premium Banking

Pay *M/S National Fertilizers Limited Panipat*

Or Bearer
या धारक को

Rupees रुपये *Twenty Five Lac only*

₹ *25,00,000/-*

A/c No. खाता क्र. **50200047948219**

Brn: 00176 Pdt: 200
REGULAR CA

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

SHUBHAM SALES CO.

SHUBHAM SALES CO.

[Signature]
Partner

For SHUBHAM SALES CO
[Signature]
Authorised Signatories
Please sign above / कृपया यहाँ हस्ताक्षर करें
Partner

⑈000387⑈ 124240002⑈ 058131⑈ 29

SHUBHAM SALES CO.

OFF :- ARYA BHAWAN, OLD ANAJ MANDI, ROHTAK-124001.
FACTORY :- 5.30 KM MILE STONE, BHAWANI ROAD, ROHTAK (HR)
MOB:- +91 9216723543, 9034545447.
Email :- shubhamsalescom@gmail.com

(11/3/26 SM (store))

To,
The Chief Manager Materials,
National Fertilizers Limited,
Panipat.

March 11, 2026

Subject: Confirmation of discussion points for availing offered assistance already approved, & offered to us, vide your Letter Ref. No. NFP/ST/D-209/19-20/32756/01, includes financial assistance of Rs. 1,69,99,542/- & other resources (Power, Steam, Water, to be provided free of cost at One point with in battery limit of NFL Panipat),

Reference: Today's meeting with the honorable committee members at NFL Panipat.

Dear Sir,

Based upon the discussions on the subject matter, we are pleased to submit our lifting plan as under for availing approved financial & other resources assistance, vide your offer Letter Ref. No. NFP/ST/D-209/19-20/32756/01, Dt. 25.03.2025.

1. That we will lift the stipulated quantity of 4208 MT within 5 months from the date of providing assistance as approved vide your letter Dt. 25.03.2025.
2. We will lift the entire quantity within 24 months from your approval as per our request under your consideration.

We further confirm to replace the PDC for the amount of Rs. 1,69,99,542.00, and requisite Indemnity bonds as per approved format by your good office.

We, kindly request you to approve and process the releasing of the financial assistance at the earliest, in the interest of earliest disposal of balance material.

Thanking You,
Truly Yours,

Akhil Arya (Partner)
Shubham sales Com. Rohtak

SHUBHAM SALES CO.

Partner